

12.00 NOON

PAPERS LAID ON THE TABLE

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): Sir, on behalf of ...*(Interruptions)* ...

श्री एम० वेंकैया नायडु (कर्णाटक): सर, आप ने श्री के० चन्द्रशेखर राव जी का नाम बुलाया और दूसरा व्यक्ति पेपर lay कर रहा है? ...*(व्यवधान)*... Sir, the House should know where is the Minister ...*(Interruptions)*.. The House should be informed. ...*(Interruptions)*..

SHRI N. JOTHI (Tamil Nadu): The House should be informed. ...*(Interruptions)*.. It is not a personal matter. ...*(Interruptions)*..

श्री दत्ता मेघे (महाराष्ट्र): सर, वह कैसे कर सकते हैं?

श्री एम० वेंकैया नायडु : मंत्री महोदय कहाँ हैं?

श्री दत्ता मेघे : वह अपोजीशन में बैठे हैं।

श्री सभापति : माननीय मंत्री महोदय, आप ने मुझे से अनुमति नहीं ली है, इसलिए मैं पेपर ले करने की अनुमति नहीं दूंगा। श्री के० चन्द्रशेखर राव की जगह आप को पेपर ले करने की अनुमति लेनी चाहिए थी, लेकिन आप ने अनुमति नहीं ली। आप अनुमति ले लेंगे तो मैं allow कर दूंगा।

I. Notification of the Ministry of Home Affairs

II. Report (2004-05) of the National Human Rights Commission, New Delhi and related paper

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I lay on the Table

- I (i) A copy (in English and Hindi) of the Ministry of Home Affairs Notification G.S.R. 417 (E) dated the 12th May, 2006, publishing the Citizenship (Amendment) Rules, 2006, under sub-section (4) of section 18 of the Citizenship Act, 1955. [Placed in Library. See No. L.T. 4530/06]
- (ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification S.O. 365 (E) dated the 20th March, 2006, appointing the Deputy Central Intelligence Officer, Officer in-Charge of Immigration Check Post, Munabao as the "Civil Authority" for the immigration